

M No. 13/2020

State v. Sanjay Chandra

FIR No. 101/2015

PS E.O.W.

26.06.2020

Vide order No.6326-6415/D&SJ/NDD/2020 dated 15.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court , New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.

Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

Sh. Vishal Gosain Ld. Counsel for the accused through VC.

Report is not received despite repeated calls. Matter is pending since long, report is awaited from jail authorities. On the last date of hearing also the report was not received and after adjournment of matter one letter was received seeking some more time to file the report and despite directions none is connected even through VC today.

In the circumstances, let notice be issued to the concerned Jail Supdt. to appear in person alongwith report on the next date. DG, Prison is also directed to ensure the filing of the report in terms of the conditions contained in order dated 1.4.2020, 17.6.2020, and 22.06.2020 to this respect failing which Jail Supdt. must appear in person on the next of hearing. Copy of order also be sent on the official mail of D.G. Prison.

Be put up on **29.06.2020.**

It is certified that proceedings conducted through VC on CISCO WEBEX Meetings, the quality of audio and video was clear and uninterrupted to the satisfaction of the participants.

(SANJAY KHANAGWAL)
ROSTER JUDGE
Special Judge/FTC/PHC/NDD/ND
26.06.2020

Application No. 15/2020

State v. Gopalakrishan

FIR No. 286/2015

U/s-174B IPC & 25/54/59 Arms Act.

PS Connaught Place

26.06.2020

Vide order No.6326-6415/D&SJ/NDD/2020 dated 15.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court , New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.

Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

Yogesh Kumar Ld. LAC for accused through VC.

This application is filed for modification of the bail condition. Accused was released on bail on 4.6.2020 by the order of Ld. Roster Judge and this application is filed by the Jail Supdt. Central Jail No.3 seeking to release the accused on personal bond since he is unable to arrange a surety.

Ld. Addl. PP having no objection but he submitted that the bail amount may be enhanced if this court is of the view to release him on personal bond.

In view of the submissions made by the Ld. DLSA counsel and the fact that accused is not in a position to arrange the surety and also in view of the present situation of Covid-19 pandemic, the bail order dated 04.06.2020 is modified to the extent that accused be released on furnishing personal bond to the satisfaction of Jail Supdt. It is directed that Jail Supdt. shall ensure the correct address and phone no. of the accused so that at the time of trial of the case he may be contacted. Copy of the order be sent to the Jail Supdt concerned, IO and to the court concerned. Application stands disposed off accordingly.

It is certified that proceedings conducted through VC on CISCO WEBEX Meetings, the quality of audio and video was clear and uninterrupted to the satisfaction of the participants.

(SANJAY KHANAGWAL)

ROSTER JUDGE

Special Judge/FTC/PHC/NDD/ND

26.06.2020

Application No. 799/2020

State v. Salim @ saleem

FIR No.88/2019

U/s 356/379/34 IPC

PS Connaught Place

26.06.2020

Vide order No.6326-6415/D&SJ/NDD/2020 dated 15.06.2020 of Ld. Distt. & Sessions Judge, Patiala House Court , New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.

Present: Sh. R.K. Bhati Ld. Addl. PP for the State through VC.

Sh. S.K. Pandey Ld. Counsel for the accused through VC.

In the present case it has been alleged against the accused that on 22.10.2019 when the complainant was going in a TSR at around 6.30am, the accused alongwith his associate came and snatched his mobile phone when he was sitting in the TSR.

Bail is prayed on the ground that accused has been falsely implicated in this case and no recovery has been effected from his possession and he is already in custody since 23.10.2019.

Ld. Addl. PP strongly opposed the bail application.

In view of the submissions made that the accused is already in custody for long and considering the facts and circumstances and the prevailing situation of Covid-19 pandemic, accused is admitted on bail on furnishing personal bond in the sum of Rs.50,000/- alongwith two sureties

of the like amount to the satisfaction of Ld. MM/Duty MM concerned. Copy of the order be given dasti.

It is certified that proceedings conducted through VC on CISCO WEBEX Meetings, the quality of audio and video was clear and uninterrupted to the satisfaction of the participants.

(SANJAY KHANAGWAL)
ROSTER JUDGE
Special Judge/FTC/PHC/NDD/ND
26.06.2020

**Crl.Revision No.
Sakshi Bhattacharya Vs
Shounak Bhattacharya**

26.06.2020

File is taken up today on the application moved on behalf of applicant/respondent for preponement of the case, received on reader's e-mail ID.

Present : Sh.Madhur Bhushan,Ld.Counsel for applicant/respondent through Video Conferencing.

Heard.

Let notice of the application be issued to the revisionist by way of Whats App, E-mail & SMS etc., returnable for **30.06.2020**. Notice be given dasti, as requested.

**(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/26.06.2020**

SC No.90/2020
State Vs Sanjeev @ Sanju
FIR No. 114/2019
U/s 392/397/34 IPC
PS Tilak Marg

26.06.2020

Present : Sh. S.K. Tripathi, Ld. Additional PP for the
State through Video Conferencing.

Accused on interim bail with Sh. S.K.Maurya,
Ld. Counsel.

Ld.Addl. PP has filed reply through SI Ichha
Ram opposing the bail application on the ground that if
the accused is admitted to bail, he may commit the same
crime and may threaten the complainant.

The accused was admitted to interim bail on
17.06.2020 predominantly on the ground that the normal
court functioning was not taking place. The case is at the
stage of charge. I consider that in view of the peculiar
facts and circumstances, let the case be fixed for
arguments on charge on **05.08.2020**. In the meanwhile,
the interim bail granted to the accused is extended till
05.08.2020.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/26.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

Reader/26.06.2020

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

Bail Application no. 1200/2020

File No. DRI/NRU/CI026/INT-04/ENQ-11/2019

DRI Vs. Sudhir Kumar Aggarwal

u/s 135 Customs Act

26.06.2020.

Proceedings conducted through Video Conference.

Vide order no.5837-5927/D&SJ/NDD/2020 dated 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-1347/RG/DHC/2020 dated 29.05.2020 and in continuation of the previous office order Nos.- 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/ D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

Present: Sh. P.C. Aggarwal, Ld. SPP for DRI (through V/C).

Ms. Geeta Luthra, Senior Advocate along with Sh. Prateek Yadav, learned Advocate for the applicant /accused (through V/C).

Partly arguments heard on the application.

During the course of arguments, learned counsel senior counsel sought time to file additional affidavit in terms of her

submissions.

Learned SPP has no objection.

As prayed, re-notify the matter for consideration on 18.07.2020.

Long adjournment is given at the request of learned senior counsel as she submits that she is out of country and would be available after a period of three weeks.

So, additional affidavit, if any, be filed within 2 weeks with advance copy to other party and reply, if any, on or before NDOH.

It is clarified that the proceedings were conducted through video conference in an uninterrupted manner and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

**(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020**

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

Bail Application No.

SC no. 73/19

FIR No. 541/2018

PS: V. K. North

U/s. IPC 307/397/298/34 IPC & 25Arms Act1959

State Vs. Ajab Singh & Ors.

26.06.2020

Proceedings conducted through Video Conference.

Vide order no.5837-5927/D&SJ/NDD/2020 dated 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-1347/RG/DHC/2020 dated 29.05.2020 and in continuation of the previous office order Nos.- 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Ms. Anjali Rajput, learned counsel for the applicant.

It is stated by the Reader the application is not available on judicial record.

It is stated by learned counsel for the applicant that just a

day before the lock-down application for seeking bail was filed on behalf of the accused and she needs some time to trace out the status of the same.

As prayed by learned counsel, proceedings of the day be put up with the application, if traced, on 29.06.2020

It is clarified that the proceedings were conducted through video conference in an uninterrupted manner and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

**(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020**

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

Bail Application no.

FIR No. 121/18

PS Special Cell

u/s 18/29/61/85 NDPS Act.

State Vs. Irfan Hussain.

26.06.2020.

Proceedings conducted through Video Conference.

Vide order no.5837-5927/D&SJ/NDD/2020 dated 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-1347/RG/DHC/2020 dated 29.05.2020 and in continuation of the previous office order Nos.- 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

File taken up today on an application as filed on behalf of accused for seeking interim bail on the ground of illness of his daughter, which is fixed for today.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Kamal J.S. Maan, learned counsel for the applicant/accused.

Adjournment is prayed by learned Addl. PP for the State

submitting that it is informed to him by the Naib court that medical documents filed alongwith the application could not be verified as IO has gone to Manipur in investigation of some other case of NDPS Act.

Learned counsel for applicant/accused has no objection to the adjournment.

Let the verification report in terms of previous order be filed on or before the court on date fixed and IO is also directed to remain available, preferably through V/C to assist the court on NDOH.

As prayed, re-notified for consideration on 03.07.2020.

It is clarified that the proceedings were conducted through video conference in an uninterrupted manner and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

**(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020**

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

Bail Application no.

FIR No. 50/2019

PS South Campus

u/s 394/34 IPC

State Vs. Sabir

26.06.2020.

Proceedings conducted through Video Conference.

Vide order no.5837-5927/D&SJ/NDD/2020 dated 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-1347/RG/DHC/2020 dated 29.05.2020 and in continuation of the previous office order Nos.- 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/ D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

Present : Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. A.K. Sheoran, learned counsel for the applicant/accused through VC.

Status report not filed by the IO.

Issue fresh e-notice to IO with the direction to file fresh status

report positively on or before the NDOH.

Case file be also summoned for consideration on date fixed.

Matter is adjourned for consideration on 04.07.2020.

It is clarified that the proceedings were conducted through video conference in an uninterrupted manner and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

**(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020**

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

Bail Application no.
SC no. 08/2019
FIR No. 84/2018
PS Special Cell
u/s 25 of NDPS Act
State Vs. Bhim Giri etc.

26.06.2020.

Vide order no.5837-5927/D&SJ/NDD/2020 dated 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-1347/RG/DHC/2020 dated 29.05.2020 and in continuation of the previous office order Nos.- 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/ D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

Present : Sh. Mukul Kumar, Id. Addl. PP for State.

The arguments in the present matter have already been heard on the bail application of applicant/accused Bhim Giri through VC.

It was argued by Ms. Anjali Rajput, learned counsel for the applicant/accused that he has been falsely implicated in the present case, no recovery was effected from his possession, charge sheet has been filed,

separate charge has been framed against the accused persons, matter is at the stage of evidence and one formal witness has been recorded.

Learned counsel further argued that applicant/accused is man of about 45 years, is in J.C since 04.07.2018, is the bread earner of his family consisting of his wife, daughter and minor son of four years, it is very difficult for the family to meet the daily needs and are facing serious financial crunch during the current time, no other case is pending against him and all the other old cases have been disposed off and as per the story of prosecution they have failed to give the status of other accused Manoj Paswan till date.

It was further argued that prosecution has failed to make compliance of Section 41, 42 and 50 of NDPS Act, which is necessary to book the accused in the offence under NDPS Act. Reliance is also made on the ratio laid down by Hon'ble Supreme Court in **Arif Khan @ Aga Khan VS State of Uttarakhand, 2018 SC 459**.

Learned counsel for the applicant/accused further argued that investigation qua him is complete, is not required for any custodial interrogation, about 17 witnesses have been cited, trial of the matter would take sufficient time, and he is ready and willing to abide by all the terms and conditions, if imposed, while granting him bail.

Per contra, learned Addl. PP for the State strongly opposed the bail application and submit that as per the report of the IO he is a habitual offender, had committing similar type of offences, and is facing trial of number of cases pending against him before different courts of different jurisdiction.

Learned Addl. PP further argued that in view of the limitation u/s 37 NDPS Act and considering the recovery of commercial quantity of contrabands from the possession of accused, he cannot be released on bail.

Learned Addl. PP argued that the search and seizure was effected by

IO SI Pawan Kumar as per law as he was empowered by his senior officer to conduct the same, also there is a presumption in law that the subsequent police officials who were involved in the investigation from time to time are authorized under section 41(2) NDPS Act for search, seizure and arrest under section 41 (2) NDPS Act. He also argued that DD entry bearing no. 1403/ACP/SPL/Cell/SR Delhi 03.07.2018 through which the information about the commission of offence, was duly put up before ACP, hence, again it can be safely presumed that the said ACP, the empowered officer under 41(2) NDPS Act, authorized and empowered SI Pawan Kumar and his team to do necessary action including search and seizure after apprehension of accused was as per law.

Learned Addl. PP further submitted that on secret information the applicant/accused Bhim Giri was intercepted at Outer Ring Road before Burari Flyover near Sign Board of Jagat Pur Yamuna Bio-diversity Park, New Delhi and at that time he alongwith his co accused Rajvinder Singh was found in possession of 1205 Kgs of Poppy Straw (Doda Post) being carried in truck bearing registration No. PB 11AF 8371 and keeping in view the nature and gravity of the offence which is curse for the society accused is not entitled to be released on bail.

Heard and record perused.

Matter is at the stage of evidence and from the perusal of the statement of the witnesses and the documents filed alongwith the charge sheet it can not be said that there is non compliance of mandatory provisions of Section 41 read with Section 42 and/ or Section 50 of the NDPS Act. Further, the veracity of the said documents can only be tested once a witness related to these documents appears to a witness box to depose.

Besides that accused is also stated to be involved into number of

case of similar nature, trial of the same are pending before different jurisdiction and therefore, it can not be said that he is not likely to commit the same offence if enlarged on bail.

It is undisputed fact that before a concession of bail can be granted to the accused persons under the NDPS Act they first have to clear the obstacle as mandated by Sub Clause 2 (1) of Section 37 of NDPS Act i.e.

- i) the court is satisfied that there are reasonable grounds for believing that he is not guilty of such offence and ;
- ii) that he is not likely to commit any offence while on bail, in addition to the general principles as contemplated under Cr.P.C.

The accused has failed to come out of the bar created under section 37 of the NDPS Act. Here is a case of drug cartel and we can not lose sight of the gravity of such offences/illegal activities whereby drug abuse has become a social malady. It has the effect of producing a sick society and harmful culture. The wide spread menace created by drug trafficking and can not be overlooked and taken lightly. (**1999 SCC (Cri) 1080**).

Therefore, analyzing the facts of the case in light of the principles of law noted above it can not, at this stage, that the trial against applicant/ accused Bhim Giri would stand vitiated due to non compliance of mandatory provisions of NDPS, or that recovery of the 1205 Kgs of Poppy Straw (Doda Post) is planted upon the accused, and / or there is nothing on record to say that the accused was falsely implicated in the present case, and that there is no reasonable grounds for believing that the accused is not guilty of the offences charge sheeted.

The recent judgment of the Hon'ble Supreme Court titled as **State of Kerala Vs. Rajesh etc in Criminal Appeal no. 154-157 of 2020** decided on 24.01.2020 may also be taken note whereby the Hon'ble Supreme Court has

observed that “the jurisdiction of the court to grant bail is circumscribed by the provisions of Section 37 of the NDPS Act” and there can not be a liberal approach in the matter of bail in NDPS cases.

In light of my above discussion, the bail application of the applicant/accused Bhim Giri accordingly stands dismissed.

Nothing stated herein shall tantamount to the expression on merits of the case and shall not prejudice the case of the accused persons.

Copy of order be sent to all the parties through electronic mode and be also given dasti.

It is clarified that the proceedings were conducted through video conference in an uninterrupted manner and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

**(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020**

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

Bail Application No. 1274/2020

FIR No. 494/2020

PS: R.K. Puram

U/s. 21/61/85 NDPS Act

State Vs. Naresh Kumar

26.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Matter taken up through V/C.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Mahesh Jaiswal, Advocate for the
applicant/accused (through V/C).

An application seeking adjournment has been received from the IO SI Dharambir Singh, stating that he has been tested Corona Positive and is thereafter Home Quarantined till 01.07.2020, and, therefore, neither the medical documents have been verified nor could he appear to assist the court.

In view of the aforesaid facts and circumstances, re-notify the matter on **06.07.2020** for consideration.

-2-

Status Report in terms of the previous order be filed positively by the next date of hearing. IO is also directed to remain available, preferably through V/C to assist the court on date fixed.

In the meantime, let a report regarding the medical status / condition of the applicant/accused be also called for from the Medical Superintendent, Jail for the next date of hearing.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

Bail Application No. 1294/2020

FIR No. 454/2020

PS: Naraina

u/s 379/411/34 IPC

State Vs. Vikas

26.06.2020

Case taken up through Video Conferencing.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 441 Cr. PC on behalf of the applicant Vikas for releasing him on furnishing personal bond on humanitarian grounds during Covid-19 period.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Vaibhav Kumar, Advocate for the
applicant/accused (through V/C).

After arguing for sometime, the learned counsel submits that he is not pressing the present application and seeks permission to withdraw the same with liberty to file

afresh before the court concerned.

In view of the request so made, the application is disposed of as withdrawn with liberty to file afresh before the court concerned, in terms of the aforesaid statement made by the learned counsel.

Ordered accordingly.

Copy of the order be sent through e-mode to all the parties and be given dasti, if prayed.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

Bail Application No. 1295/2020

FIR No. 454/2020

PS: Naraina

u/s 379/411/34 IPC

State Vs. Rahul @ Vimal

26.06.2020

Case taken up through Video Conferencing.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 441 Cr. PC on behalf of the applicant Rahul @ Vimal for releasing him on furnishing personal bond on humanitarian grounds during Covid-19 period.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Vaibhav Kumar, Advocate for the
applicant/accused (through V/C).

After arguing for sometime, the learned counsel submits that he is not pressing the present application and seeks permission to withdraw the same with liberty to file

afresh before the court concerned.

In view of the request so made, the application is disposed of as withdrawn with liberty to file afresh before the court concerned, in terms of the aforesaid statement made by the learned counsel.

Ordered accordingly.

Copy of the order be sent through e-mode to all the parties and be given dasti, if prayed.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

Bail Application no. 1279/2020

FIR No. 1247/20

PS: Chanakya Puri

u/s 379/411/34 IPC

State Vs. Prince Yadav

26.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 439 Cr. PC on behalf of the applicant Prince Yadav for grant of bail.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Deepak Kumar, Advocate for the
applicant/accused.

After arguing for sometime, the learned counsel submits that he does not want to press the present application at this stage of the case and therefore seeks permission to withdraw the same.

In view of the request so made, the application is disposed of as dismissed as withdrawn.

Ordered accordingly.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

Bail Application No. 1296/2020

FIR No. 08/2018

PS: Sagar Pur

u/s 392/34 IPC

State Vs. Azad @ Sahil & Ors.

26.06.2020

Case taken up through Video Conferencing.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 438 Cr. PC on behalf of the applicant Azad @ Sahil for grant of anticipatory bail.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Pramod Kumar Singh, Advocate for the applicant/accused (through V/C).

The present application is a half-baked application, which is found lacking in material particulars like the date of arrest of the applicant, under Sections charge sheeted, previous orders of the court and the name of the court where the case is pending adjudication, and the same are also unknown to the learned counsel for the applicant.

-2-

After arguing for sometime, the learned counsel submits that he does not want to press the present application and seeks permission to withdraw the same with liberty to file afresh with better particulars.

In view of the request so made, the application is disposed of as withdrawn with liberty to file afresh with better particulars.

Ordered accordingly.

Copy of the order be uploaded on the official website of the court today itself.

In addition, dasti copy of the order be given to the parties concerned.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

SC No. 302/19

State Vs. Satish @ Sonu & Anr.

FIR No. 62/19

PS: Sarojini Nagar

u/s. 392/397/411/34 IPC

26.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 439 Cr. PC on behalf of the applicant/accused Satish @ Sonu for grant of bail.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Sanjay Kumar, Advocate for the
applicant/accused.

During the course of proceedings, the learned counsel submits that he does not want to press the present application and seeks permission to withdraw the same.

In view of the request so made, the application is disposed of as withdrawn.

Ordered accordingly.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

SC No. 182/18
FIR No. 145/17
PS Sagar Pur
u/s 302/323/34 IPC
& 25/27/54/59 Arms Act
State Vs. Ghanshyam @ Ghannu & Anr.

26.06.2020.

Case taken up through Video Conferencing.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 439 Cr. PC on behalf of applicant/accused Ghanshyam @ Ghannu for grant of interim bail for 45 days.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Aman Gaur, Advocate for the applicant/accused
(through V/C).

Status report received from IO as well as from Supdt. Jail

Heard and record perused.

By virtue of filing the present application, the applicant/accused is seeking interim bail pursuant to the fresh advisories/directions dated 18.05.2020 issued by the HP Committee of

the Hon'ble High Court. It is submitted that applicant/accused is in J/C since 26.05.2017 and during custody period, his conduct is also satisfactory. With these submissions, the learned counsel urged that the case of the applicant is thus squarely covered under the guidelines issued by the HPC of Hon'ble High Court of Delhi and thus accordingly he be admitted on interim bail for a period of 45 days.

Additionally, it is also stated that all the applicant is innocent; he has nothing to do with the present case and has been falsely implicated; co-accused Dharma Lama has already been granted bail interim bail by the court vide order dated 16.06.2020 and trial of the case may take considerable time to conclude; more the so, due to outbreak of Covid-19 Pandemic and suspension of regular courts work pursuant thereto. It is also submitted that applicant/accused is ready to abide by all the terms and conditions so imposed by the court.

On the other hand, the application has been opposed, though unconvincingly, by the learned Addl. PP for the State stating that applicant/accused is involved into the heinous and serious offence punishable under Section 302 IPC. It is also stated that applicant/accused was also previously involved into similar offence in case FIR No. 982/2000, punishable under Section 302 IPC.

To refute the contention of the learned Additional PP, the learned defence counsel submits that applicant was falsely implicated in the said case and was acquitted way back in the year 2001 itself.

Thus, in the totality of facts and circumstances as noted above and taking note of the fact that applicant bears a good conduct as per the report submitted by the Jail Superintendent and in view of the

intent and object of the advisory issued by the HPC of the Hon'ble High Court, the applicant Ghanshyam @ Ghannu is admitted to interim bail for a period of 45 days, from the date of his release, on his furnishing personal bond in the sum of Rs. 30,000/- to the satisfaction of Jail Supdt. subject to the following terms and conditions:-

1. That he shall not try to influence or threaten the complainant and other witnesses;
2. That he shall appear before the court regularly and shall not hamper the trial of the case;
3. That at the time of his release, he shall provide his mobile number, or the mobile phone number of any close relative, which shall remain active throughout his interim bail period;
4. That he shall surrender before the Jail Superintendent by 5.00 pm on the expiry of interim bail period.

The application accordingly stands disposed of as allowed.

E-copy of the order be sent to Jail Superintendent for compliance and the learned counsel for all parties.

Dasti in addition be also given.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

SC No. 9296/16

FIR No. 396/15

PS: Delhi Cantt.

U/s. 302/120-B IPC

& U/s. 25 Arms Act

State Vs. Daya Nand @ Sonu @ Sonu Deshi @ Jhakeria & Anr.

26.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Matter taken up through V/C.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Neel Gulia, Advocate for the applicant/accused
(through V/C).

At request, be put up for consideration on
30.06.2020.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

Bail Application no.

FIR No. 134/2016

PS Vasant Kunj (N)

u/s 302/201/34 IPC & 25/27 Arms Act

State Vs. Rakesh Khatri @ Rinku

26.06.2020.

Vide order no.5837-5927/D&SJ/NDD/2020 dated 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-1347/RG/DHC/2020 dated 29.05.2020 and in continuation of the previous office order Nos.- 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

This is second bail application u/s 439 Cr.P.C moved on behalf of applicant/accused Rakesh Khatri for seeking Regular/Interim bail for 45 days and is put up before me being link court of Sh. Parveen Singh, learned ASJ/Roster Judge who is on training before Judicial Academy today.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Pramod Tyagi, learned counsel for the applicant /accused

Rakesh Khatri @ Rinku.

Ld. counsel for applicant / accused wishes to withdraw the present bail application.

In view of the submissions made by Ld. counsel for applicant / accused, the present bail application is disposed of as withdrawn.

Application is disposed off accordingly.

Copy of order be given Dasti.

(Anil Antil)
Link Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

Bail Application no.
FIR No. 282/2018
PS Vasant Kunj
u/s 302/307/34 IPC
State Vs. Wasim Khan & Anrs.

26.06.2020.

Proceedings conducted through Video Conference.

Vide order no.5837-5927/D&SJ/NDD/2020 dated 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-1347/RG/DHC/2020 dated 29.05.2020 and in continuation of the previous office order Nos.- 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

This is bail application u/s 439 Cr.P.C moved on behalf of applicant/accused persons namely Wasim Khan, Kaseem Khan, Aamir Khan and Sharukh Khan for seeking bail and is put up before me being link court of Sh. Parveen Singh, learned ASJ/Roster Judge who is on training before Judicial Academy today.

Present : Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Chandrashekhar Achakalabbi, learned counsel for applicant/accused persons namely Wasim Khan, Kaseem Khan, Aamir Khan and Sharukh Khan.

Status report filed by the IO.

Learned counsel for the applicant/accused persons seeks adjournment to address arguments on bail application.

As prayed, put up for consideration on 06.07.2020.

Specific date is given at the request of learned counsel for accused persons.

It is clarified that the proceedings were conducted through video conference in an uninterrupted manner and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

**(Anil Antil)
Link Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020**

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

Bail Application no.

RC No. 14/2015/NIA/DLI

PS NIA

u/s 18/20A

State Vs. Nafees & Ors.

26.06.2020.

Proceedings conducted through Video Conference.

Vide order no.5837-5927/D&SJ/NDD/2020 dated 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-1347/RG/DHC/2020 dated 29.05.2020 and in continuation of the previous office order Nos.- 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

This is application moved on behalf of applicant/accused Asif Ali for seeking better medical facility and treatment and is put up before me being link court of Sh. Parveen Singh, learned ASJ/Roster Judge who is on training before Judicial Academy today..

Present : Sh. Abhishek Bagaria, learned Sr.PP NIA through VC.

Ms. Kaushar Khan, learned counsel for applicant/accused Asif

Ali through VC.

Medical status report of the applicant has been received from concerned Jail Supdt in terms of previous orders, which states that condition of accused is normal and stable and no active medical intervention is required.

To this learned counsel for applicant / accused submits that nothing survive in the present application and she may be allowed to withdraw the present application.

Accordingly, the present bail application is disposed of as withdrawn.

Application is disposed off accordingly.

Copy of order be sent to all the parties through electronic mode and be given dasti, if prayed.

It is clarified that the proceedings were conducted through video conference in an uninterrupted manner and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

**(Anil Antil)
Link Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020**

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

FIR No. 135/18

PS: Naraina Vihar

U/s. 302/201 IPC

State Vs. Nikhil Rai Handa

26.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is application moved on behalf of applicant/accused for seeking interim/regular bail and is put up before me being link court of Sh. Parveen Singh, learned ASJ/Roster Judge who is on training before Judicial Academy today.

Matter taken up through V/C.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Jaspreet Singh Rai, Advocate for the complainant (through V/C).

Sh. Luv Manan, Advocate for the applicant (through V/C).

Heard.

Status Report qua the previous involvement and conduct of the applicant in judicial custody, and the allegations regarding the threatening the witnesses by the applicant, be called from the concerned Jail Superintendent and IO respectively for the next date.

In the mean time, the medical status/condition of the applicant/accused be also called from the concerned Jail authorities for the date so fixed.

Re-notify the matter on 01.07.2020 for consideration.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
26.06.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

FIR No. 134/16

PS: Vasant Kunj North

U/s. 302/201/34 IPC

& U/s. 25/27 Arms Act

State Vs. Kamal

26.06.2020

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is application moved on behalf of applicant/accused for seeking interim/regular bail and is put up before me being link court of Sh. Parveen Singh, learned ASJ/Roster Judge, who is on training before Judicial Academy today.

Matter taken up through V/C.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Anuj Arya, Advocate for the applicant (through V/C).

Status Report qua the previous involvement, if any, and conduct of the applicant in judicial custody be called from IO and concerned Jail Superintendent respectively for the next date.

Re-notify the matter on 01.07.2020 for consideration.

(Anil Antil)
Roaster Judge
LINK ASJ-04/NDD/PHC/ND
26.06.2020

NCB Vs. Manoj Kumar & Ors.
Case No. SC/113/2017

26.06.2020

Matter heard through video conferencing.

Present: Sh. P.C. Aggarwal, SPP for NCB through VC alongwith IO B.L. Bairwa and surety Deen Mohammad.

File taken up on an application filed by IO B.L. Bairwa with the request for appropriate order in respect of surety Deen Mohammad.

Perusal of record reveals that Sh. Deen Mohammad stood surety for accused Virginus Ifeanyi Emegwele who has been declared PO.

Ld. SPP submits that warrant of attachment of present surety were obtained however the surety has disposed off the vehicle which he had filed with surety bond and therefore warrant of attachment could not be executed.

Submissions heard. On being asked, surety submits that he is ready to deposit the surety amount of Rs. 3 lacs in the court within two months.

Sh. Deen Mohammad, surety is directed to deposit the surety amount of Rs. 3 lacs on the next date of hearing. Surety Deen Mohammad stands released from the custody of NCB.

List this application on 28.08.2020. Copy of the order be given dasti. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 09/2019
PS Special Cell
State Vs. Sunil Kumar

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.

File taken up on a report received from Jail Superintendent that accused Neeraj Arora has not surrendered.

In view of the report, issue NBW against this accused for 15.07.2020. Surety bond stands forfeited. Issue notice to his surety namely Sarav Daman Singhal for 15.07.2020.

Ahlmad is directed to send a copy of this order alongwith the FDR of the surety attached with the surety bond to the concerned bank. Concerned branch of Central bank is directed to get the FDR of the surety encashed and deposit the amount in the court through a bank official on next date of hearing.

Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 688/2014
PS Delhi Cantt.
State Vs. Sandeep

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Mukesh Yadav, Ld. Counsel for applicant/accused through VC.
Reply received from Jail Superintendent.

At request, list this application for hearing before the concerned court on 30.06.2020. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 114/2019
PS Special Cell
State Vs. Rahul Barak @ Makki

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Akram Khan, Ld. Counsel for applicant/accused through VC.
At request, list this application for hearing before the concerned court on 29.06.2020. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 67/2015
PS Special Cell
State Vs. Mohd. Abdul Rehman

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Akram Khan, Ld. Counsel for applicant/accused through VC.
At request, list this application for hearing before the concerned court on 29.06.2020. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/26.06.2020

Bail application No. 1276/2020
NCB Vs. Sunil Narang

26.06.2020

Matter heard through video conferencing.

Present: Sh. P.C. Aggarwal, SPP for NCB through VC.
Sh. Y.K. Saxena, Ld. Counsel for applicant/accused Sunil Narang
through VC.

Ld. Counsel submits that the second surgery of the accused is fixed for 29.06.2020. The said fact is already verified by the NCB. However Ld. SPP for NCB opposes the extension of interim bail on the ground that accused is taking bail on one ground or other.

Heard. In view of the submissions made, the interim bail of the accused is extended till 10.07.2020 on the same terms and conditions. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 67/2015
PS Special Cell
State Vs. Zafar Masood

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Akram Khan, Ld. Counsel for applicant/accused through VC.
At request, list this application for hearing before the concerned court on 29.06.2020. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/26.06.2020

NCB Vs. Devender Sen
Case No. SC/93/18
U/s 20/29 NDPS Act

26.06.2020

Matter heard through video conferencing.

Present: Sh. Mukesh Malik, SPP for NCB through VC.
Sh. Y.K. Saxena, Ld. Counsel for applicant/accused Devender Sen through VC.

Ld. Counsel submits that the application for regular bail of accused Devender Sen is pending and requested that the same be heard as could not be heard due to lockdown.

At his request, list the application for regular bail of accused Devender Sen for hearing on 10.07.2020. NCB is directed to file reply, if any two days prior to the date of hearing of the application.

Copy of the order be given dasti. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

NCB Vs. Hayatullah Rahimi
NCB case No. VIII/01/DZU/2020

26.06.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, SPP for NCB through VC.

Sh. Sanjeev Kumar Mehta, Ld. Counsel for the applicant/accused through VC.

Reply filed.

Ld. Counsel for the accused submits that this is an application on behalf of accused for interim bail for appearing in the LLM final year examination which are going on at Sharda University.

Ld. SPP submits that verification report regarding the examination be called.

Accordingly, let verification report of examination be called.

List this application on 30.07.2020. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 33/16
PS Crime Branch
u/s 20/25/29 NDPS Act
State Vs. Ishwar

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Ms. Neha Kapoor, Ld. Counsel for the applicant/accused Ishwar
through VC.

Ld. Counsel for the accused submits that the medical condition of
the accused is not at all well.

In view thereof, Jail Superintendent is directed to send complete
medical report of the accused by next date of hearing.

List this application for 03.07.2020. Order be uploaded on Delhi
District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 47/15
PS Special Cell
u/s 23/61/85 NDPS Act
State Vs. Asif Ali

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Kunal Manav, Ld. Counsel for the applicant/accused Asif Ali through VC.

Ld. Counsel for the accused submitted that the accused is suffering from typhoid and he is getting treatment from Sanjay Gandhi Memorial Hospital and there is likelihood of corona infection to the accused.

Ld. Addl. PP for the State seeks some more time to verify the medical documents of accused from Sanjay Gandhi Memorial Hospital.

Accordingly, let the medical documents of the accused be verified.

List this application on 06.07.2020. Till then, the interim bail of the accused Asif Ali is extended on the same terms and conditions.

Copy of the order be given dasti. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 117/19
PS Special Cell
State Vs. Tifal Nau Khez

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Vishal Chopra and Sh. Mukesh Kadyan, Ld. Counsels for applicant/accused through VC.

Ld. Counsels for the accused submitted that the condition of the accused is very serious and he is still hospitalized and is in ICU and the said fact is also clear from the verification report filed by the IO.

However, Ld. Addl. PP submits that the treatment of the accused is going on in a private hospital. Ld. Addl. PP submits that the condition of the accused, as per the photograph, do not appear to be at all serious and the accused, either on the ground of his own illness or the illness of his wife is bent upon extending the interim bail.

Heard. Accused is still found hospitalized, however considering the submissions, the DCP concerned is directed to have the opinion over the medical condition of the accused and his wife from a recognized Central Government hospital preferably Ram Manohar Lohia Hospital and file report on next date of hearing.

List this application on 06.07.2020. Till then, the interim bail of accused Tifal Nau Khez is extended on the same terms and conditions.

Copy of the order be given dasti.

Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 117/19
PS Special Cell
State Vs. Tifal Nau Khez

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Sunil Sharma, Ld. Counsel for applicant/accused through VC.

On separate application, the interim bail of this accused has been extended till 06.07.2020. Hence, list this application for regular bail on 07.07.2020. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020

FIR No. 100/18
PS Special Cell
State Vs. Ronald Diby

26.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Amjad Khan, Ld. Counsel for the applicant/accused through VC.

Ld. Counsel for the accused submitted that the accused in jail is suffering from serious diseases and therefore requested that he be released on interim bail.

In this regard, let medical report of the accused be called from Jail Superintendent.

List this application for 09.07.2020. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/26.06.2020